

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE
&
THE HONOURABLE MRS. JUSTICE SHOBA ANNAMMA EAPEN**

**Thursday, the 7th day of March 2024 / 17th Phalgun, 1945
WP(C) NO. 1931 OF 2024**

PETITIONER:

**PRINCIPAL, JEEVASS CMI CENTRAL SCHOOL, JEEVASS CMI EDUCATIONAL &
CHARITABLE TRUST, R.S. ROAD, NEAR RAILWAY STATION ALUVA. (BY ITS
PRESENT PRINCIPAL MRS.PRETI GEORGE), PIN - 683101.**

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY THE CHIEF SECRETARY TO GOVERNMENT
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001.**
- 2. PRINCIPAL SECRETARY TO GOVERNMENT, GENERAL EDUCATION DEPARTMENT,
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695001.**
- 3. THE DIRECTOR OF GENERAL EDUCATION, DIRECTORATE OF GENERAL EDUCATION,
JAGATHI, THYCAUD, THIRUVANANTHAPURAM, PIN - 695014.**
- 4. COUNCIL FOR THE INDIAN SCHOOL CERTIFICATE EXAMINATIONS, REPRESENTED
BY ITS SECRETARY, PRAGATI HOUSE, 3RD FLOOR, 47- 48 NEHRU PLACE, NEW
DELHI, PIN - 110019.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to allow the petitioner to conduct classes for Standards IX to XII during the month of May 2024, pending disposal of this Writ Petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 18.01.2024 and upon hearing the arguments of ISAAC KURUVILLA ILLIKAL and BABY ISSAC ILLICKAL, Advocates for the petitioner, GOVERNMENT PLEADER for R1 to R3 and of SRI. M.T.SURESHKUMAR, Advocate for R4, the court passed the following:

p.t.o

A.MUHAMED MUSTAQUE & SHOBA ANNAMMA EAPEN, JJ.

**W.P.(C) NoS.15707/2023, 15455/2023, 15723/2023,
15746/2023, 16068/2023 & 1931/2024**

Dated this the 7th day of March, 2024

O R D E R

A.Muhamed Mustaque, J.

If the petitioners want to intimate the students about the commencement of the vacation class, they are free to do so. However, the commencement of the vacation class shall only be after obtaining the orders from this Court. The petitioners, therefore, are free to intimate the staff as well as the students.

Post on 18.03.2024.

sd/-

A.MUHAMED MUSTAQUE, JUDGE

sd/-

SHOBA ANNAMMA EAPEN, JUDGE

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